

owners in respect of 163-235 acres. Payment in respect of the remaining area is in progress and it is hoped that it will be completed during this financial year.

Shri S. C. Samanta: The clock is out of order.

Mr. Speaker: I have said that already.

The Question-hour is over.

WRITTEN ANSWERS TO QUESTIONS COLOMBO PLAN

***399. Pandit Munishwar Datt Upadhyay:** Will the Minister of Finance be pleased to state the amount of aid India is getting during the year 1952-53 from different countries under the Colombo Plan?

The Minister of Finance (Shri C. D. Deshmukh): I would invite the attention of the Member to the statement laid on the Table of the House in reply to question No. 170 on the 26th May, 1952.

INDIAN COMPANIES ACT

***407. Pandit M. B. Bhargava:** (a) Will the Minister of Finance be pleased to state whether Government have taken any action under clause 7, Sec. 153 (c) (2) of the Indian Companies Act on the information supplied to them?

(b) Has any further information been brought to the notice of Government by any member of any company for taking action under Sec. 153 (c) (2)?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). Some of the more glaring cases, which I referred to in course of discussion on the Indian Companies (Amendment) Bill, are being pursued with reference to sub-section (2) of section 153C of the Indian Companies Act. In one of these cases, a report from the Inspector is expected to be received shortly. In two other cases, share holders have themselves submitted applications to the Court under sub-section (1) of section 153C; the Government would have an opportunity of being heard in due course under sub-section (3) of section 153D. Two other companies have since gone into voluntary liquidation. Shareholders of another company have filed a petition to the Court for compulsory winding-up.

2. Inquiries into the affairs of some other companies have been initiated through the State Governments. The

nature of action which could be taken in each case would depend on the findings and their relevance to section 153C. Under that section it is not only necessary to prove that the affairs of a company are conducted in a manner prejudicial to the interests of the company or oppressive to some part of the members but also that the facts disclose such a state of affairs as would justify the making of a winding up order. It is, therefore necessary to collect information in regard to the continuing irregularities, if any, and to correlate it to the past transactions. The Government are trying to collect such information in regard to some of those cases.

ENERGY FROM SUN-HEAT

***408. Giani G. S. Musafir:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether some project has been developed to produce stoves to be fuelled by the sun's rays?

(b) If so, when are such stoves expected to come into the market and what will be their estimated price?

(c) Are Government aware as to whether any such efforts are being made by any private individuals?

The Minister of Communications (Shri Jagjivan Ram): (a) and (b). Yes, Sir. The National Physical Laboratory of India has been carrying out research to utilise solar energy including production of cheap solar cookers. Experimental models of such cookers have been made and the question of their production on a commercial scale is under consideration. It is estimated that the cost of a small cooker producing heat equivalent to 250 watts would be between Rs. 50 and Rs. 60.

(c) The National Physical Laboratory of India has carried out a survey of past literature on utilization of solar energy and the survey showed that several experiments have been carried out both in India and in other countries to cook food with solar heat and these have met with varying success. The National Physical Laboratory, is, however, working to produce a cheap solar cooker.

SCHEDULED CASTES

***409. Shri Beli Ram Das:** (a) Will the Minister of Education be pleased to state what is the total population of the Scheduled Castes within the Republic of India?

(b) What amount of money is being spent by this Government for the

spread of Education amongst the Scheduled Castes out of this year's budget?

(c) What is the *per capita* expenditure on education in India?

(d) What is the approximate *per capita* expenditure on Education of the Scheduled Castes?

The Minister of Communications (Shri Jagjivan Ram): (a) Figures for 1951 census are not yet available but according to 1941 census, Scheduled Castes within the Republic of India numbered approximately 4,40,00,000.

(b) Besides expenditure being incurred by most of the States on the education of Scheduled Castes students by way of exempting them from payment of tuition fees and award of scholarship for their primary, secondary and higher education, the Government of India propose to spend Rs. 8,75,000 out of 1952-53 budget for scholarships to Scheduled Caste students pursuing post-matriculation education.

(c) According to 1949-50 returns, expenditure on education was Rs. 2.9 *per capita* of the population.

(d) The information is not available as separate statistics to show expenditure on Education of Scheduled Castes are not maintained.

U. N. SECRETARY-GENERAL

***410. Shri N. P. Sinha:** Will the Minister of Finance be pleased to state:

(a) whether the Secretary-General of the United Nations has appointed a Resident-Technical-Assistance Representative in India in pursuance of the Agreement entered into between India and the United Nations in New Delhi on the 14th February, 1952 and if so, when; and

(b) whether the Government of India or the United Nations or both will meet the expenses of the Representative in India?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, but the representative has not yet arrived in India.

(b) The expenses of the Representative in India would be shared between the Government of India and the United Nations. The United Nations will pay the salary and subsistence allowance whereas the Government of India would provide secretarial assist-

ance and facilities for transport and medical care.

ANTI-TANK GRENADES

***411. Shri A. K. Gopalan:** (a) Will the Minister of Defence be pleased to state whether any anti-tank grenades were bought recently from a firm in France?

(b) If so, what was the total amount paid for the whole deal?

(c) Is it a fact that the money paid for the grenades was in excess of the actual market rates?

(d) If so, what action was taken against those responsible for the loss?

The Minister of Defence (Shri Gopalaswami): (a) Yes.

(b) It would not be in the public interest to give an indication of the size of the demand.

(c) These are not ordinary marketable commodities for which rates are quoted openly by manufacturers. In such cases prices have to be specially negotiated.

(d) There was no loss and, therefore, the question of taking action against those responsible for the loss does not arise.

TUITION FEES IN CENTRAL UNIVERSITIES

***412. Shri A. K. Gopalan:** (a) Will the Minister of Education be pleased to state whether there has been an increase of tuition fees in Aligarh and other Centrally Administered Universities?

(b) If so, what is the percentage of the increase?

(c) How much, if any, increase has been made in the pay of the Vice-Chancellor of the Aligarh University?

(d) Has any new post of a Pro-Vice-Chancellor been created in this University and what is his pay?

(e) Have the Government of India recommended the restriction of admission of students in the Centrally Administered Universities?

The Minister of Communications (Shri Jagjivan Ram): (a) Tuition fees in Aligarh Muslim University and Visva-Bharati have been increased to bring these in line with the fees in other Central Universities. Tuition fees have not been increased in the Delhi University. The Banaras Hindu University have increased fees only for their Ayurveda Course and for Laboratories.